

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-1**

CA(CAA)/31/230-232/ND/2024(1<sup>st</sup> Motion)

**IN THE MATTER OF:**

Elymer Electrics Private Limited with Elymer International .....**Applicant**  
Pvt. Ltd.

**SECTION**

U/s 230-232

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that the unsecured creditor namely Mouser Electronics have been paid entire amount and therefore that entity is no longer an unsecured creditor of the Transferee Company. Ld. Counsel sought time to move an appropriate application along with affidavit to bring on record these things and amendment in the pleadings. The same may be done within a period of two weeks. List the matter on **30.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**